

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No.1142 of 1997  
M.A. No.32 of 1998

Present: Hon'ble Dr. B.C. Sarma, Administrative Member  
Hon'ble Mr. D. Purakayastha, Judicial Member

Shri Bimalendunath Chakraborty, alias  
B.N. Chakraborty, s/o  
late Birendra Nath Chakraborty  
residing at 97, Belvedere Estates,  
Alipore, Calcutta-700 027

... Applicant  
VS

1. The Union of India, service through  
The Secretary to Government of India,  
Ministry of Defence,  
South Block,  
New Delhi

2. The Chief Engineer,  
HQ Eastern Command,  
Engineers' Branch,  
Fort Williams,†  
Calcutta-21

... Respondents

For the Applicant : Mr. R.K. De, counsel

For the Respondents : Mr. B. Mukherjee, counsel

Heard on 19.2.1998 : : Date of order: 19.2.1998

O R D E R

B.C. Sarma, AM

The dispute raised in this petition is about the delayed issuance of the chargememo against the applicant on the basis of the alleged incident which took place some time in 1978-79.

2. We have heard the submissions of the learned counsel of both the parties and perused the contents of the application. We note that the applicant had retired on attaining the age of superannuation on 31.1.1998. It is, therefore, necessary that the disciplinary proceeding initiated prior to his retirement should be brought to an end as early as possible.

3. Accordingly the application is disposed of at the stage of admission itself with the direction that within a period of six months from the date of communication of this order the respondents shall complete the disciplinary proceeding instituted against the

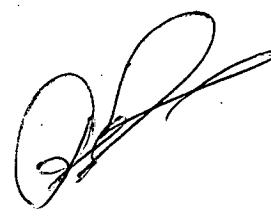
applicant up to the stage of passing the order by the disciplinary authority. No order is passed as regards costs.

4. M.A. 32 of 1998 which was filed in this is taken up on day's list and it is disposed of accordingly.

  
(D. Purkayastha)

MEMBER (J)

19.2.1998

  
(B. C. Sarma)

MEMBER (A)

19.2.1998